

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB) 341 (ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2017

NAME OF THE COMPANY: M/s M.C. Raj Enterprises Vs. M/s Saraya Industries Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	For the Petitioner (s) :	Mr. S.K. Chaturvedi, Advocate		
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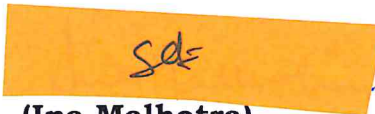
	For the Respondent (s) :	Ms. Varsha Banerjeet, Advocate Mr. Kunal Godhwani, Advocate		
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ORDER

Reply of the Corporate Debtor is on record. It appears that the petition suffers from certain objections, namely, absence of the Vakalatnama in favour of the Advocate prior to issuance of the Notice under Section 8 of the Code, which the Ld. Counsel submits is in his possession and has not been filed inadvertently. It is also pointed out that compliance of Section 9(3)(c) of the Code is not proper. Another the objection raised by the Ld. Counsel for the Corporate Debtor is that the invoices have been raised in respect of Saraya Distilleries which is a separate and distinct entity from the Corporate Debtor. She wishes to file an additional affidavit to support her contention. Let the same be filed. The Petitioner may also take steps to remove the objection.

To come up on 27th September, 2017.



(S. K. Mohapatra)
Member (T)



(Ina Malhotra)
Member (J)